O.A./T.A. No. 2408 of /19 94 Decided on:

J.B. Bansal & Anr. .... APPLICANT(S) (By Shri M.L. Ohri Advocate)

### VERSUS

U.O.I. & Ors. ..... RESPON DENTS

(By Shri R.R. Bharti Advocate)

CO RAM

THE HON'BLE SHRI S.R. ADIGE, MEMBER (A)

THE HON'BLE XXXXXXXXXIX. DR. A. VEDAVALLI, MEMBER (J)

- To be referred to the Reporter or not? Yes 1.
- Whether to be circulated to other Benches 2. of the Tribunal ?

(Dr. A. VEDAVALLI)

Member (J)

(S.R. ADIGE)

Member (A)



#### CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH New Delhi

## O.A. No.2408 of 1994

New Delhi, dated the 12 January, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

1. Shri J.B. Bansal,
R/o KU-148, Pitampura,
Delhi-110034.

Shri N.K. Bhatia,
 R/o F-290, Vikaspuri,
 New Delhi-110018.

..... APPLICANTS

(By Advocate: Shri M.L. Ohri)
VERSUS

- Union of India through The Secretary, Deptt. of Revenue, Ministry of Finance, North Block, Mew Delhi.
- 2. The Chairman, Central Board of Excise & Customs, North Block, New Delhi.
- 3. The Principal Collector of Customs & Central Excise, (North Zone), I.P. Estate, New Delhi.
- 4. The Collector of Central Excise, Central Excise Collectorate, C.R. Building, 1.P. Estate, New Delhi-110002.
- 5. The Collector of Central Excise, Central Excise Collectorate, Sector-XVII, Chandigarh, Punjab.
- 6. The Addl. Collector (P&V), Customs & C. Excise, Customs & C. Excise Collectorate, C.R. Building, I.P. Estate, New Delhi-110002.
- 7. Shri Anil Kumar Goyal, Inspector of Customs, Customs Collectorate, C/o Inspector (Hqrs.) New Customs House, New Delhi-110037.

..... RESPONDENTS

(By Advocate: Shri R.R. Bharti)

Shri R.P. Oberoi for PResp. 7)



#### J U D G M E N T

# BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application Shri J.B. Bansal and one other have impugned the order dated 17.8.94 (Annexure A-1) in so far as it grants seniority to Respondent No.7 Shri A.K. Goyal above them and have prayed for restoration of their seniority on the Delhi Charge as original assigned to them. It has also been prayed that DPC's as and when held for promotion to the post of Supdt. should act on the original seniority list (Annexure A-9) in so far as the applicants are concerned.

Shortly stated that the applicants were 2. firstly recruited as Inspectors of Income Tax, etc. through selections made by the Subordinate Staff Selection Now Commission, Services (SSC), on the basis of all-India Commission competitive and written Examns, and interviews vide advertisement notices at Annexure A-3. The applicants point out that one of the conditions prescribed in paragraph 25 of the said advt. was be considered for candidate will appointment to vacancies of Inspector of Income Tax/C. Excise only in the Charge/Collectorate The Commission however reserves opted for by him. the right to consider him for appointment to a charge/Collectorate different from the one opted They state that they were allocated to by him". Delhi Charge while Resp. 7 was allocated to the Chandigarh Charge (Annexure A-4). The applicants were appointed as Inspectors in the Delhi Charge



of the Collectorate of Central Excise on

- i) Shri J.B. Bansal 3.4.79
- ii) Shri N.K.Bhatia 10.4.79

while Respondent No.7 was allocated and appointed to the Chandigarh charge of the Central Excise  $\mathcal{L}_{e}^{lee line line lee}$ 

- 3. They further state that promotion to the next higher grade of Supdt. Central Excise is made charge-wise according to the seniority-cum-merit from the respective charges and there is no all-India seniority list (Ann. A-5).
- It is further contended that in 1979 the charges of Delhi, Chandigarh and Collectorates were separate and options were invited only from the existing Inspectors vide letter dated 28.3.79 (Annexure A-6) but no option was given to the nominees of the SSC, as they had already obtained such options at the time of inviting applications for the examination and selection. instructions governing As per transfer, the Inspectors seeking inter-charge transfer was to be placed at the bottom of the list of the charges to which he was seeking transfer (Annexure A-7 and A-8) and Resp. 7 who transferred from Chandigarh to Delhi 28.2.91 was assigned seniority at S1. No. 844 below all those serving in the Delhi Charge, but suddenly by impugned letter dated 17.8.94 the respondents assigned Resp. 7 seniority at S1. No.34-A, i.e. above the two applicants who are at S1. No.35 and 36 respectively.

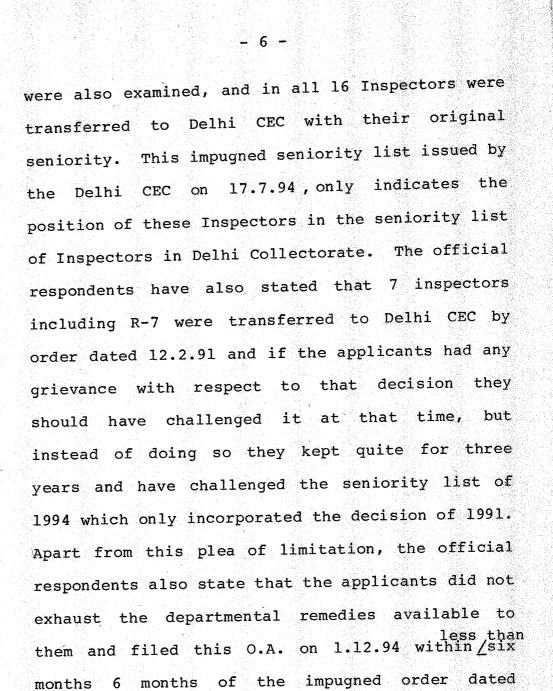


- 5. The applicants state that being aggrieved by this decision they submitted representation to the respondents, but not receiving any favourable reply they have been compelled to approach the Tribunal.
- The official respondents in their reply 6. have contested the O.A. They state that the applicants are direct recruit Inspectors of C. Excise selected on the basis of the Staff Selection Commission Exam. and joined Delhi Excise Collectorate in April-May 1979. Similarly Resp. 7 Shri A.K. Goyal is also a direct recuit Inspector selected through the same exam. who joined the Chandigarh C.E. Collectorate on 12.10.78. Earlier, Delhi, Chandigarh and Jaipur Collectorate had a common cadre of Group B, C & D staff, but in 1978 Govt. decided to separate the Gp.B, C & D staff of the **∠the**ee Collectorates into separate cadres. jurisdiction of Delhi and Chandigarh Collectorates was also revised by attaching Haryana area to Delhi Collectorate and the staff members were required to furnish their options for the Collectorates they wanted to be allocated to, on the separation of cadres. The decision was communicated to the three concerned collectorates of Central Excise viz. Delhi, Chandigarh and Jaipur vide letter dated 27.12.78 from C.B.E.C. (Annexure R-1).C. Excise Collectorate, Chandigarh

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circulated a note dated 8.1.79 calling for options

staff members whether they wanted from serve in Chandigarh Collectorate or Delhi Collectorate, Resp. No.7 exercised his option for Delhi Collectorate within the prescribed time limit. On 28.3.79 a clarification was issued by C.B.E.C. (Annexure A-6 to OA) that staff members who were nominees of SSC would not be allowed option in terms of Board's letter dated 27.12.78 as SSC might have kept in view the preferences exercised by them at the time of filling in the application forms while nominating them to various In view of this clarification, collectorates. option exercised by a number of / Inspectors of C. Excise including R-7 for Delhi CEC, who had joined Chandigarh CEC as per SSC's earlier allocation was not accepted. Aggrieved by this one Inspector, Shri Satyendra Kumar decision, filed O.A. 784/87, which was allowed by judgment dated 30.11.88 (Annexure A-10 to O.A.) and the respondents were directed to give effect to his option for Delhi CEC without adversely affecting his seniority, pay and allowances. Thereupon the respondents examined the case of other Inspectors who represented for acceptance of their options and claimed similar treatment, upon which order issued, 12.2.91 (Annexure R-II) were allocating 7 inspectors to Delhi CEC including Subsequently representations of other R-7.



7. Respondent No.7, Shri Goyal has also filed his reply supporting the stand of the official respondents.

17.8.94.

8. The applicants have filed their rejoinder to both the replies. In the rejoinder to the official respondents' reply, it is contended that direct recruit fresh options were not available to the /



Inspectors, who had been given option at the time of SSC Exam., and CBEC's letter dated 28.3.79 clearly stated that fresh options would not be available to them. It is stated that this circular was not brought to CAT's notice, and persons likely to be affected were also not made a party in Shri Satyendra Kumar's O.A. No.784/87, and hence that decision was a decision in personam and not a decision in rem. It is contended that official respondents' letter dated 12.12.91 was general circular, but an communication, which was not within the knowledge and they came to know that Respondent No.7 was above them for the first time vide placed seniority list of 17.8.94 against which they filed representations dated 28/29.9.94 and also filed this O.A. In their rejoinder to Respondent No.7's reply also, the applicants have broadly reiterated their contentions. They have however admitted that since filing the O.A. they, as well as R-7have been promoted as Supdts. after the O.A. was They, however, state that R-7 was far filed. junior to the applicants as per original seniority, but now is placed above them in the seniority list. The applicants have also filed their rejoinder /the addl. affidavits 10.10.95 filed by R-7.

9. We have heard Shri M.L. Ohri for the applicant; Shri R.R. Bharti for the official respondents and Shri R.P. Oberoi for R-7, Shri Goyal. We have also perused the materials on record and given the rival contentions our careful consideration.



The applicants in their rejoinder have not the official contended by the facts their reply and summarised réspondents in paragraph 4 above, except for stating that as the D.R. Inspectors had been given options at the time of exam. conducted by SSC, fresh option, was not available to them, as contained in CBEC's letter dated 28.3.79, which they allege was not brought to the CAT's notice at the time of judgment dated. 30.11.88 in Satyendra Kumar's case (Supra)/to be delivered, and further that the said judgment is a judgment in personam and not in rem. their arguments are tenable. From Paragraph 5 of the judgment dated 30.11.88 in Satyendra Kumar's case (Supra) it is clear that the resp. (UOI) in that case had taken the very same stand as is now being taken by the applicants in the present case, namely that as the D.R. Inspectors had been given an option at the time of SSC exam., fresh option was not available to them, but this ground found no favour with the Tribunal, and there is nothing to indicate that the said judgment dated 30.11.88 final. Furthermore, the become applicants' contention that official respondents' letter dated 28.3.79, contents of which tally with their above stand, was not brought to the CAT's notice at the time judgment dated 30.11.88 was delivered, is negatived by para 6.5 of rejoinder of applicant A.K. Goyal (R-7 in the present O.A.) & Ors. to the reply filed by UOI in O.A. No.394/88

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in which the said letter dated 28-3-79 specificially mentioned. Hence that argument also fails. As regards the third argument namely that the judgment dated 30.11.88 in Satyendra Kumar's case (Supra) O.A. 784/87 was not a judgment in rem, but a judgment in personam, it is clear that the CAT found the case of applicant Shri Satyendra Kumar on all fours with that of S/Shri Tarsem Lal, Ja gat Singh and Lajpat Rai. As the options exercised by them had been acted upon, the CAT held that the benefit of the option could not be denied to applicant Shri Satyendra Kumar, for if it were denied, Art. 14 of the Constitution would be violated. In this connection the Bench relied upon two Supreme Court decisions namely State of Kerala Vs. N. Thomas 1976(2)SCC 310 and Paradise Printers Vs. UT of Chandigarh 1988 (1) SCC 440. The Bench therefore directed the respondents to give effect to the option exercised by Shri Satyendra Kumar in the same manner as was done in the case of S/Shri Tarsem Lal, J. Singh and Lajpat Rai, and allocate the applicant Shri S.Kumar to the Delhi Collectorate Without adversely affecting his seniority, pay and allowances.

11. The applicants in their rejoinder have not denied the averment made by the official respondents in their reply to the O.A., that the applicants case is similar to that of Shri Satyendra Kumar, and under the circumstances, if in the light of the CAT's judgment dated 30.11.88



respondents in Satyendra Kumar's case (Supra), the official/ extended the same benefit to R-7 Shri Goyal as the Tribunal had directed in the of Shri case Satyendra Kumar, on the ground that the two cases were on all fours, it cannot be said that the official respondents acted illegally, arbitrarily, or to give undue favour to Resp.7 as alleged by benefits applicants, because the eventually extended to as many as 16 Inspectors similarly placed, against none of whom, apart from R-7, the applicants have any grievance.

Applicants' counsel Shri Ohri has relied on certain judgments in support of his contention that the effect of the judgment in S. Kumar's case has to be restricted to parties in that case and not to others. One such case cited by him is H.S.Ramamurthy & Anr. Vs. UOI & Ors. 1995(30) ATC 341(FB). Another case is B. Rama Rao Vs. Got. of A.P. & Ors. 1995 SCC (L&S) 310. Yet another case cited by him is Ishwar Singh Vs. Kuldip Singh 1995 SCC (L&S) 373. Reliance has also placed on Govt. of A.P. vs. M.A. Kareem 1991 (2) SLJ 14, and Gurusharan Singh Vs. UOI 1995 SCC L&S 226. have perused those judgments and note that they were delivered having regard to the facts and circumstances of those particular cases, and do not relevance in have the particular facts and circumstances of the present case. When admittedly a single cadre was trifurcated; options



were asked for from persons concerned as to the cadre to which they would like to be allocated; R-7 exercised his option within the prescribed time period; and in as many as 15 other cases (against whom the applicants have no grievance) similarly situatated as R-7, their services have been transferred to Delhi Collectorate with their original seniority. Manifestly thereupon any attempts to withdraw the benefit extended by the official Respondents to R-7 at this stage, of allowing him to carry his original seniority, pay etc. with him, as prayed for by the applicants, would amount to treating him differently from those who are similarly situated as him, which would itself be violative of Art. 14 and 16 of the Constitution, and hence illegal, arbitrary, and discriminatory, etc.

13. Under the circumstances, we are not persuaded to interfere in this matter. The O.A. fails and is dismissed. No costs.

(DR. A. VEDAVALLI) Member (J)

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(S.R. ADIGE)
Member (A)

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